

Municipal Corporation (BMC) authorities for removal of hoardings. Out of the total 15 hoardings, all except 2 hoardings which are under litigation, (one belonging to M/s Rajdhani Marbles and another belonging to M/s Inn Ads) have been removed. As soon as the remaining two hoardings are removed, the load penalty to Air India Mumbai-Newark flight, shall be reduced significantly. The revenue on account of these hoardings goes to BMC.

Relaxation in eligibility for operation on international routes

2768. SHRI R. LAKSHMANAN: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether it is a fact that Government has abolished the criteria of 5 year and 20 aircrafts rule prescribed for domestic airlines to become eligible for operation of international scheduled air transport services;

(b) if so, the reasons for abolition of such criteria;

(c) the date from which this relaxation comes into effect; and

(d) the details of the domestic airlines which become eligible for operating international scheduled air travel services?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI G. M. SIDDESHWARA): (a) No Sir.

(b) to (d) Do not arise.

Foreign pilots in domestic airlines

2769. SHRI BAISHNAB PARIDA: Will the Minister of CIVIL AVIATION be pleased to state:

(a) the number of foreign pilots employed in the various airlines in India;

(b) whether there is a shortage of Indian-trained pilots;

(c) if so, the details thereof;

(d) the action plan to make up this deficiency; and

(e) the time-frame within which the foreign pilots would be replaced by Indian pilots?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI G. M. SIDDESHWARA): (a) The details of foreign pilots employed by various airlines as on 31st March, 2014 is as follows: